

(a) the purpose for which the Public Enterprises Selection Board was set up;

(b) whether Government have reviewed utility of the PESB stating its recommendations not accepted, so far;

(c) whether Government think that PESB had become irrelevant;

(d) if so, the reasons therefor; and

(e) the steps contemplated by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) The Public Enterprises Selection Board (PESB) has been set up in order to evolve a sound managerial personnel policy for Public Sector Enterprises and also to advise the Government on appointments to the top management posts.

(b) A comprehensive review of the PESB was made in the year 1987 and the policy relating to the functions, membership, methodology for selection and infrastructure of the Board was revised and notified vide DOPT's Resolution dated 3rd March, 1987.

(c) No, Sir.

(d) and (e) Do not arise in view of the reply to part (c).

Rationalisation of inter-se placement of DR and Promotee section officers

3467. **SHRI BRATIN SENGUPTA:** Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1330 given in the Rajya Sabha on 2nd August, 2001 and state:

(a) the objective sought to be achieved by DOPT O.M. 35014/2/80-Estt. (D) dated the 7th February, 1986;

(b) the number and names of the Central services which are governed/not governed by the said O.M.;

(c) whether Government have ever considered incorporating the spirit of said O.M. in CSS Rules (1962);

(d) if so, the details thereof and if not, the justification therefor; and

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(e) in what manner Government propose to rationalize the inter-se placement of DRs and promotees in this service in the light of DOPT's instructions?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) The objective of the instructions contained in Department of Personnel & Training O.M. 35014/2/80-Estt. (D) dated the 7th February, 1986 is to dispense with the practice of keeping vacant slots for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees, who are already in position.

(b) The instructions contained in the said O.M. are applicable to all Central Services subject to the provisions contained in the relevant statutory Service Rules. The responsibility for the implementation of these instructions rests primarily with the Cadre Controlling Authorities and information in this regard is not monitored centrally.

(c) and (d) A notification amending the CSS Rules, 1962 had been issued on 29.12.1984 which broadly covers the spirit of O.M. dated 7.2.1986.

(e) Inter-se placement of direct recruit and promotee Section Officers of CSS has been done by issuing a Common Seniority List dated 03.12.1997 in pursuance of Supreme Court order dated 9.5.1997.

Discouragement Policy for persons having more than two Children

†3468. SHRI JHUMUK LAL BHENDIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are contemplating for not providing opportunities for Government jobs and promotion in service to the persons having more than two children on the lines of the Rajasthan Government;

(b) if so, by when it would be implemented; and

(c) if not, what effective steps are being taken for population control?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) and (b) No, Sir. There is no proposal at present to exclude people who have more than two children from securing a Government job or promotion.

(c) Government has adopted National Population Policy, 2000 in

†Original notice of the Question was received in Hindi.